

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

D.A. 1328/94.

Dt. of Decision : 25.11.94.

N. Pentaish

.. Applicant.

Vs

1. The Sub Divisional Officer,
Telecommunications, Kamareddy,
Nizamabad District.
2. The Telecom District Engineer,
Nizamabad.
3. The Chief General Manager,
Telecommunication, Doorsanchar
Bhavan, Hyderabad.

.. Respondents.

Counsel for the Applicant : Mr. K. Venkateswara Rao

Counsel for the Respondents : Mr. V. Bhimanna, Addl. CGSC.

CORAM:

THE HON'BLE SHRI A.V. HARIDASAN : MEMBER (JUDL.)

THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)

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O.A.No.1328/94

Date of Order: 25.11.1994

X As per Hon'ble Shri A.B.Gorthi, Member (Admn.) X

- - -

The relief claimed by the applicant is for a direction to the respondents to reengage him as a casual mazdoor under the control of Telecom District Engineer, Nizamabad and to consider him for grant of temporary status/regularisation in accordance with the extant instructions.

2. The applicant submits that he was initially engaged as a casual mazdoor under the respondents on 2.1.82. He worked till 30.12.85 with intermittent artificial breaks. Later on, he was again engaged on 1.12.86 and he worked till 28.2.87. The last spell of his engagement was from 1.11.88 to 31.3.89, thereafter he was not again engaged for reasons not known to him.

3. Heard learned counsel for both the parties. Mr.V.Bhimann, learned standing counsel for the respondents states that the respondents would verify the facts stated by the applicant and if they are found to be correct would proceed further in the matter in accordance with the extant instructions.

4. In view of the above, this OA is disposed of at the admission stage itself with the following directions to the respondents:-

(1) The name of the applicant will be entered in the live casual labour register ~~at~~ an appropriate place.

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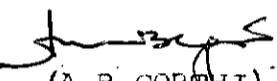
43

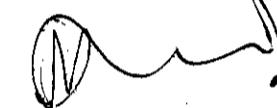
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(2) The respondents shall consider ~~not~~ re-engaging the applicant if there is work, in preference to juniors and freshers.

(3) The case of the applicant for grant of temporary status/regularisation will be considered in accordance with the extant instructions.

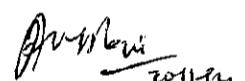
5. For the purpose of implementing of our above orders no casual labour presently engaged will be retrenched. The O.A. is ordered accordingly without any order as to costs.


(A.B.GORTHI)
Member (Admn.)


(A.V.HARIDASAN)
Member (Judl.)

Dated: 25th November, 1994

(Dictated in Open Court)


DEPUTY REGISTRAR (J)

sd

Copy to:

1. The Sub Divisional Officer, Telecommunications, Kamareddy, Nizamabad District.
2. The Telecom District Engineer, Nizamabad.
3. The Chief General Manager, Telecommunication, Doosanchar Bhavan, Hyderabad.
4. One copy to Mr.K.Venkateswar Ram, Advocate, CAT, Hyderabad.
5. One copy to Mr.V.Bhimanna, Addl.CGSC,CAT, Hyderabad.
6. One copy to Library,CAT,Hyderabad.
7. One spare copy.

YLKR

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Checked by
Approved by

CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH

THE HON'BLE SHRI A.V.HARIKANAN: M (J)

AND

THE HON'BLE SHRI A.B.GORTHI: M (A)

DATED: 25.11.94

JUDGMENT/ORDER

R.P/C.P./M.A.

in
O.A.NO. 1328/94

Admitted. Interim directions
Issued.

Dismissed

Dismissed for default

Dismissed as withdrawn

Rejected/Ordered

No order as to costs.

NO SPARE COPY

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